

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.271/99

Friday, this the 5th day of March, 1999

CORAM.

HON'BLE MR R.K. AHOOJA, ADMINISTRATIVE MEMBER
HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

J. Prabhakaran Nair,
Telecom Office Assistant (Retd.)
Vettikattu House, Kulathummel, Kattkkada P.O.,
Trivandrum.

By Advocate Mr G. Sasidharan Chempazhanthiyil

Vs.

1. Chief General Manager Telecom,
Kerala Telecom Circle,
Trivandrum.
2. Director General,
Telecom Department,
New Delhi.
3. Union of India rep. by its Secretary,
Ministry of Communications,
New Delhi.

By Advocate Mr T.C. Krishna, ACGSC.

The application having been heard on 5.3.1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR R.K. AHOOJA, ADMINISTRATIVE MEMBER

The applicant, an Ex-Serviceman after release from Army Service was re-employed under the first respondent as a time scale Clerk. He retired on 1.12.97. His grievance is that his pension has been fixed after taking into account only the service rendered by him as a civilian and his past military service has been ignored because he did not submit option for counting his military service for pensionary benefits. He states that he has taken up the case before the first respondent for condonation of delay in submitting the option and the same has been taken up by the 1st respondent with the second respondent viz., Director General,

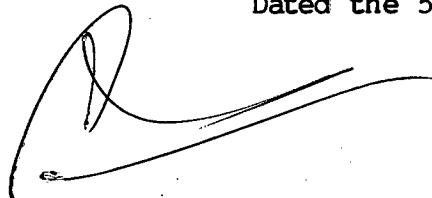
Telecom Department, as per copy of letter at A-1.

2. After having heard the learned counsel on either side we are of the considered view that it is appropriate to dispose of this application with a direction to the second respondent to consider A-3 representation within a period of four months from the date of receipt of a copy of this order and to intimate the same to the applicant with a speaking order.

3. The Original Application is disposed of accordingly.

No costs.

Dated the 5th day of March, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

Receives -
R.K. AHOJA
ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

1. Annexure A1: True copy of the letter No.AP/3-2/83 Pt. dated 4.11.92 issued by the 2nd respondent.
2. Annexure A3: True copy of the representation dated 13.10.1998 submitted by the applicant to the 2nd respondent.
